

## LIST OF STAKEHOLDERS

[As per Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

In the matter of  
CP No. **1106/ KB/ 2019**

Environ Energy Corporation India Pvt Limited - IN LIQUIDATION

Prepared by	Rakesh Kumar Agarwal, IBBI Registration No. IBBI/IPA-001/IP-P00443/2017-18/10786
Reference	NCLT Order dated 19 <sup>th</sup> May 2021

## **DISCLAIMER**

The information contained in this List of Stakeholders (“List”) is substantially based on information collected by the Liquidator from the books and papers of Environ Energy Corporation India Pvt Limited - in liquidation (“Corporate Debtor” or “Company”), or as supplied by claimants, former directors, officers or employees of the Company, or obtained from public domain. The Liquidator shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (“Liquidation Regulations”) and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation Proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List

## LIST OF STAKEHOLDERS

Pursuant to Regulation 31 of the Liquidation Regulation, 2016, category wise list of stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations stating the following details:

1. amount of claim admitted;
2. extent to which the debts or dues are secured or unsecured;
3. details of the stakeholders; and
4. proofs admitted or rejected in part, and the proofs wholly rejected.

This list of stakeholders includes separate lists showing claims received and subsequently accepted by the Liquidator of the following stakeholders:

1. Financial Creditors: **Annexure- 1**;
2. Operational Creditors (except employees and workmen): **Annexure- 2**;
3. Employees: **Annexure- 3**.and
4. Other Stakeholders. Annexure-4

In this regard, public announcement shall also be made to the public informing filing of the list of stakeholders with the NCLT, in the manner specified in Regulation 12(3) of the Liquidation Regulations.

Considering that the realisable amount available for distribution to the stakeholders of the Corporate Debtors, shall not be sufficient enough for distribution to the shareholders of the Corporate Debtor, therefore while preparing the list of stakeholders, shareholders of the Corporate Debtors have not been considered.

Considering that the very nature of admission of claims filed by stakeholders is subject to modification, necessary application shall be moved with the Hon'ble NCLT, from time to time, to modify an entry in the list of the stakeholders filed with the Adjudicating Authority, in the manner directed by the Adjudicating Authority.

The list of stakeholders, as modified from time to time, shall be:

1. Available for inspection by the persons who submitted proofs of claim; and
2. Available for inspection by members, directors and guarantors of the Corporate Debtor.

### Annexure- 1: Claims of Financial Creditors

#### Notes:

1. Last date of submission of claim was 18<sup>th</sup> June 2021. The Financial Creditors who have submitted their claims post the last date for receipt of claims, i.e. 18<sup>th</sup> June 2021 have not been considered in this sheet.

2. The claims have been verified by the Liquidator based on the evidence/ bankers' book submitted by the respective financial creditors. The amount does not necessarily match within the books of accounts of the Company.

3. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.

4. As regards claims submitted after the date of submission i.e. 18<sup>th</sup> June 2021 the liquidator will admit the claims only on general or specific orders of NCLT.

Details of Stakeholder		Amount of Claim	Secured or Unsecured	Claim Admitted by Liquidator
SREI Infrastructure Finance Ltd	Vishwakarma", 86C, Topsia Road (South), Kolkata - 700046.	Rs.240,95,79,153	Secured	Rs.240,95,79,153
SREI EQUIPMENT FINANCE LIMITED	Vishwakarma", 86C, Topsia Road (South), Kolkata – 700046	Rs. 1,44,34,42,451	Secured	Rs. 1,44,34,42,451

## Annexure- 2: Claims of Operational Creditors (except workmen and employees)

### Notes:

1 Last date of submission of claim was 18<sup>th</sup> June 2021. The Operational Creditors who have submitted their claims post the last date for receipt of claims, i.e. 18<sup>th</sup> June 2021 have not been considered in this sheet

2. The claims have been verified by the liquidator based on the evidence/information/details/invoices towards which the claims have arisen submitted by the respective operational creditors. The amount does not necessarily match within the books of accounts of the Company.

3. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.

4. As regards claims submitted after the last date of submission i.e 18<sup>th</sup> June 2021 , the Liquidator will admit the claims only on general or specific orders of NCLT.

Details of Stakeholder		Amount of Claim	Secured or Unsecured	Claim Admitted by Liquidator
The Deputy Commissioner of Commercial Taxes, (Audil)-3.2, DGSTO-3, Bangalore	2 Floor, Room No.217, TTMC, B-Block, BMTC Building, Shanthinagar, Bangalore-560027	8,76,323	Unsecured	8,76,323
Office of the joint commissioner, Commercial Taxes, Budgebudge charge, Kolkata	Office of the joint commissioner, Commercial Taxes, Budgebudge charge, Kolkata	5,36,21,868.00	Unsecured	8,58,940/-
Green Utility Pvt Ltd	Plot X-1- 2&3, Block-EP, Sector V, Saltlake city, Kolkata-700091	295,00,00,000	Unsecured	295,00,00,000

### **Annexure- 3: Claims of Employees**

#### **Claims by Workmen and Employees**

Details of Stakeholder		Amount of Claim	Secured or Unsecured	Claim Admitted by Liquidator
NIL	NIL	NIL	NIL	NIL

### **Annexure- 4: Claims of other Stakeholders**

#### **Claim by Other Stakeholders**

Details of Stakeholder		Amount of Claim	Secured or Unsecured	Claim Admitted by Liquidator
NIL		NIL	NIL	NIL